



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ ೧೬೦ Volume 160	ಬೆಂಗಳೂರು, ಸೋಮವಾರ, ೨೪, ಫೆಬ್ರವರಿ, ೨೦೨೫(ಫಾಲ್ಗುಣ, ೦೫, ಶಕವರ್ಷ, ೧೯೪೬) BENGALURU, MONDAY, 24, FEBRUARY, 2025(PHALGUNA, 05, SHAKAVARSHA, 1946)	ಸಂಚಿಕೆ ೪೧ Issue 41
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ಭಾಗ ೨

ನೇಮಕಗಳು, ಸ್ಥಳ ನೇಮಕಗಳು, ವರ್ಗಾವಣೆಗಳು, ರಜೆ ಮತ್ತು ಅಧಿಕಾರಗಳು,
ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಅಧಿಸೂಚನೆಗಳು

HCE 715/2005

HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 17TH FEBRUARY 2025

NOTIFICATION

In exercise of the powers conferred under Section 5(1) & (2) of the Right to Information Act, 2005, the High Court of Karnataka has re-designated the following Judicial officer mentioned at Column No. 5, as the First Appellate Authority as required under Section 19 of the Right to Information Act, 2005.

Sl. No.	Name of the Court	State Public Information Officer	State Assistant Public Information Officer	First Appellate Authority
(1)	(2)	(3)	(4)	(5)
1.	High Court of Karnataka, Principal Bench, Bengaluru	Joint Registrar/ Deputy Registrar	—	Registrar (Recruitment)

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(K. S. BHARATH KUMAR)
REGISTRAR GENERAL

PR-02